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ITEM NO.42

COURT NO.10

SECTION IIB

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1) No(s).8858/2012

(From the judgement and order dated 28/09/2012 in CRLM No.30702/2011, of
The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

BABA TEK SINGH

Petitioner(s)

VERSUS

STATE OF PUNJAB

Respondent(s)

(With appln(s) for exemption from filing O.T.,anticipatory bail and office
report)

WITH SLP(Cr1) NO. 9020 of 2012

(With appln(s) for exemption from filing O.T.,anticipatory bail and office
report)

Date: 04/03/2013 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.S. RADHAKRISHNAN
HON'BLE MR. JUSTICE DIPAK MISRA

For Petitioner(s) Mr. Mohan Lal Saggar,Sr.Adv.
Mr. Rajinder Mathur,Adv.

For Respondent(s) Mr. Sanchar Anand, Addl. A.G.
Mr. Pardaman Singh,Adv.
Mr. Kuldip Singh,Adv.

Mr. Satinder S. Gulati,Adv.
Mrs. Kamaldeep Gulati,Adv

UPON hearing counsel the Court made the following
O R D E R

List a week after next on Wednesday i.e on 20.03.2013.
Interim order of stay of arrest of the petitioner granted
by this Court on 4.1.2013 shall continue till 20.03.2013.

| (NARENDRA PRASAD)
| COURT MASTER

| | (RENUKA SADANA)
| COURT MASTER

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